

Government should be compelled to make a statement. Just now you have referred to three or four issues. I would like that the Government should make a statement on it and the House should consider it. It is my submission to you. Mr. Speaker, Sir, what is your opinion about it?

[English]

MR. SPEAKER : I am not immediately responding. I will just get the facts.

[Translation]

SHRI RAM VILAS PASWAN : I, a Member of Parliament, am saying it. I went there. Have you no confidence in me?.....(Interruptions)

MR. SPEAKER : I have full confidence on you.

[English]

Still I will get the facts.

(Interruptions)

MR. SPEAKER : Now papers to be laid on the Table.

12.58 hrs

#### PAPERS LAID ON THE TABLE

Statements correcting replies to USQ Nos-488 and 2504 Dt. 9-1-1991 and 9.8.1991 regarding Branch recruiting offices of Armed Forces in Charkhi Dadri and Gurgaon and allotment of land to civilians in cantonment areas etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of

Shri Sharad Pawar, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) :-

(1) (i) Correcting the reply given on the 9th January, 1991 to Unstarred Question No. 488 by Shri Bansi Lal, M.P. regarding Branch Recruiting Offices of Armed Forces in Charkhi Dadri and Gurgaon and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No. LT-734/91]

(2) (i) Correcting the reply given on the 9th August, 1991 to Unstarred Question No. 2504 by Shri Santosh Kumar Gangwar, M.P. regarding allotment of land to civilians in cantonment areas and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No LT-735/91]

Statement showing action taken by Government on various assurances, promises and undertakings given by Ministries during Sessions of Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:-

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|--|---|------------------|
| <ul style="list-style-type: none"> <li>(i) Statement No. XXIX-English Session, 1987 [Placed in Library See No LT-736/91]</li> <li>(ii) Statement No. XXVI -II Part of Eighth Session, 1987 [Placed in Library See No LT- 737/91]</li> <li>(iii) Statement No. XXVI -Ninth Session, 1987 [Placed in Library See No LT-738/91]</li> <li>(iv) Statement No. XXIV-Tenth Session,1988 [Placed in Library See No LT-739/91]</li> <li>(v) Statement No. XX-Eleventh Session,1988 [Placed in Library See No LT-740/91]</li> <li>(vi) Statement No. XVII-Twelfth Session, 1988 [Placed in Library See No LT-741/91]</li> <li>(vii) Statement No. XVI-Thirteenth Session,1989 [Placed in Library See No LT-742/91]</li> <li>(viii) Statement No. XIII-Fourteenth Session, 1989 [Placed in Library See No LT-743/91]</li> </ul> | } | Eighth Lok Sabha |
| <ul style="list-style-type: none"> <li>(ix) Statement No. X-Second Session,1990 [Placed in Library See No LT-744/91]</li> <li>(x) Statement No. VI-Third Session,1990 [Placed in Library See No LT-745/91]</li> <li>(xi) Statement No. IV- Sixth Session,1990 [Placed in Library See No LT-746/91]</li> <li>(xii) Statement No. III-Seventh Session,1991 [Placed in Library See No LT-747/91]</li> </ul>   | } | Ninth Lok Sabha  |
| <ul style="list-style-type: none"> <li>(xliii) Statement No. II-First Session, 1991 [Placed in Library See No LT-748/91]</li> </ul>  | } | Tenth Lok Sabha  |